

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**SPECIAL BENCH**

**CA(CAA)-139(PB)/2017**

**IN THE MATTER OF:**

Vikas Ecotech Ltd.

... Applicant/petitioners

&

Vikas Multicrop Ltd.

... Respondent

**Order under Section 230-232 of the Companies Act**

**Order delivered on 22.02.2018**

**Coram:**

**Dr. DEEPTI MUKESH,  
HON'BLE MEMBER (JUDICIAL)**

**Sh. S. K. MOHAPATRA,  
HON'BLE MEMBER (TECHNICAL)**

For the Applicant/petitioner : Mr. P. Nagesh, Mr. Suman Kumar,  
Advs.

**ORDER**

**CA No. 143 (PB)/2018**

The meeting schedule on 24<sup>th</sup> February, 2018 in respect of Equity Shareholders and Unsecured Creditors of demerged Company be held as directed in the order dated 8<sup>th</sup> January, 2018 and meeting of Unsecured Creditors of Resulting Company be held on 24<sup>th</sup> February, 2018 as directed in the order dated 8<sup>th</sup> January, 2018. The meeting of Secured Creditors of demerged Company as well as Resulting Company will be held on 14<sup>th</sup> April, 2018.

Order reserved.

*Sd/-*

**(S. K. MOHAPATRA)  
MEMBER (TECHNICAL)**

*Sd/-*

**(Dr. DEEPTI MUKESH)  
HON'BLE MEMBER (JUDICIAL)**

22.02.2018  
V.Sethi